22	Written Answers to	[RAJYA SABHA]	Starred Questions
1	2		3
11.	Manipur		16.48
12.	Meghalaya		33.74
13.	Mizoram		28.96
14.	Nagaland		33.70
15.	Odisha		205.31
16.	Rajasthan		22.55
17.	Tripura		131.57
18.	Uttar Pradesh		1,370.39
19.	Uttarakhand		20.00
20.	West Bengal		46.63
	Total		3,540.50

Reversion from NPS to Old Pension Scheme

- *21. SHRI RAVI PRAKASH VERMA: Will the Minister of FINANCE be pleased to refer to answer to Unstarred Question 2153 given in the Rajya Sabha on 1st January, 2019 and state:
- (a) the details of the authority to whom officials of Central Government under NPS need to represent for consideration of their case to decide whether such delay is on account of administrative delay or otherwise as per the judgements of Hon'ble High Court of Delhi;
- (b) the basis on which Government or the above authority would consider and decide such cases in absence of any criteria or guidelines;
- (c) whether Government would revert those Central Government employees whose vacancies arose prior to 1st January, 2004 as per the orders of CAT, Ernakulam; and
 - (d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF FINANCE (SHRI PIYUSH GOYAL): (a) and (b) As informed by the Department of Pension and Pensioners' Welfare, for any service related matter/grievance, a Government servant can represent to the administrative authority in the

concerned organisation/office/Department. The question whether the delay is on account of administrative reasons or otherwise, can be decided by the Government, based on the facts of each case.

(c) and (d) As per the information provided by the Ministry of Home Affairs, consequent upon the order and judgement of Delhi High Court dated 12.02.2015 in WP (C) No. 3834/2013 and 27.03.2017 in WP (C) No. 39335/2017, Ministry of Home Affairs after due consultation with the Department of Pension and Pensioners' Welfare and Ministry of Law and Justice, has taken a decision to extend the benefits of Old Pension Scheme to the petitioners who had participated in CPOs (SI) 2002 examination but due to administrative reason Border Security Force has offered them joining letter in 2004.

Further, the Department of Pension and Pensioners' Welfare has informed that the Hon'ble Central Administrative Tribunal (CAT), Ernakulum Bench, in its order dated 15.02.2016 in OA No. 280/00020/2015, allowed an application seeking to treat the date of occurrence of vacancy as the date of posting for the purpose of pension. Hon'ble CAT held that the applicants who joined service in 2005 against vacancies which arose in 2002, shall be included in the CCS (Pension) Rules, 1972. The petitioners in the above case were Postal Assistants, and OA was defended by the Department of Posts. As informed by the Department of Posts, the said order of the Hon'ble Tribunal dated 15.02.2016 has been challenged by the Union of India in the Hon'ble High Court of Kerala by way of OP (CAT) 304/2016 and an interim order of stay on the operation of the order of the Hon'ble CAT has been granted. The stay order is still operative.

Complaints of misleading advertisements over AYUSH and herbal medicines

- *22. SHRI AMAR SINGH: Will the Minister of AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH) be pleased to state:
- the details of complaints of advertisements pertaining to AYUSH and herbal medicines received during the last three years along with the names of such companies;
 - what actions Government has taken against them; and
- whether it is a fact that a large number of such companies are still functioning despite action taken against them, if so, Government's reaction in regard thereto?

THE MINISTER OF STATE OF THE MINISTRY OF AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH) (SHRI SHRIPAD